

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2025**

Subject : Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024.

Petitioner : UPPCL and 4 others

Respondents : NHPC and 2 others

Date of Hearing : **29.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Abhishek Kumar, Advocate, UPPCL  
Shri Shubham Mudgil, Advocate, UPPCL  
Shri Venkatesh, Advocate, NHPC  
Shri Siddharth Nigotia, Advocate, NHPC  
Shri Aniket, Advocate, NHPC  
Shri Aman Mahajan, NHPC

**Record of Proceedings**

During the hearing on 'admission', the learned counsel for the Petitioner UPPCL made brief submissions in justification of the prayer for quashing the supplementary invoice raised by the Respondent NHPC towards water tax. He however, did not press for any interim order, stating that the Respondent has not resorted to any regulation of power supply.

2. The learned counsel for the Respondent NHPC sought time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
  - (a) Admit. Issue notice to the Respondents.
  - (b) The Respondents are permitted to file their replies, on or before **4.3.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **25.3.2025**.
4. The Petition will be listed for hearing on **8.4.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

